

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:4416  
ANSWERED ON:19.12.2014  
DIFFERENT CHARGES FOR SAME TREATMENT  
Patel Shri Devji Mansingram

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has taken note of certain hospitals in the country reportedly charging lesser fees/amount from the health insurance companies than Third Party Administrator (TPA)/Central Government Health Scheme (CGHS) beneficiaries and those paying in cash for the similar treatment;
- (b) if so, the details thereof along with the number of such cases reported during each of the last three years and the current year hospital and State/UT-wise;
- (c) whether the Government has conducted any enquiry in this regard;
- (d) if so, the details and the findings thereof and if not, the reasons therefor; and
- (e) the corrective steps taken/being taken by the Government in this regard?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

(a) to (d): No such complaints are on record under CGHS during the last three years and the current year.

(e): There is a clause in the Memorandum of Agreement (MOA) signed between CGHS and the private empanelled hospitals, that the rate being charged will not be more than what is being charged for same procedure from other (Non-CGHS) patients or organizations. In case of any violation of terms and conditions of MOA, suitable action including de-empanelment shall be taken against the hospital.